

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 36

CA 13/2024

In

CP/269(MB)2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **23.04.2024**

NAME OF THE PARTIES: GUNVANT G TREVADIA V/s JULIET
 APPARELS PRIVATE LIMITED

Section 241(1)-242(4) OF THE COMPANIES ACT, 2013

ORDER

1. Mr. Rishabh Shah, Ld. Counsel for the Petitioner present. Mr. Rohit Gupta, Ld. Counsel for the Respondent No. R2, R6 and R8 present.
2. Ld. Counsel for the Respondent submits that Respondent hold 74% and the Petitioner hold 26% shareholding in the Company. Under instructions from the Respondents, he submits that the Respondents may consider to buy out the Petitioner at such price which may be decided by the valuer, if the Petitioner are willing to do so.
3. Counsel for the Petitioner seeks time to have instructions. Time grated.
4. List this matter on **03.05.2024**.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)
/NP/

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)